

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 254 of 2019

IN THE MATTER OF:

Apollo Pipes Ltd.

...Appellant

Vs

Shree Hari Infraprojects Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. P. Nagesh and Mr. Karan Gandhi, Advocates.

For Respondent: Ms. Prerana De, Advocate.

O R D E R

24.04.2019: Learned counsel for the Appellant submits that the matter has been settled with the Respondent. It is also accepted by learned counsel appearing on behalf of the Respondent.

2. In the circumstance, in view of such development learned counsel for the Appellant sought for permission to withdraw the appeal. Such prayer of Appellant is allowed. The appeal stands disposed of as withdrawn. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

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